

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Bikaner A Power Transmission Limited (BAPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 63/TL/2025

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bikaner A Power Transmission Limited.

Petitioner : Bikaner A Power Transmission Limited (BAPTL)

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Prashant Kumar, BAPTL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of transmission charges discovered through the competitive bidding process for the "Transmission System for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6GW) [Bikaner complex]: Part A" (the "Project") and for the grant of a transmission licence for establishing the Project. He further submitted that the Petitioner has also complied with all the requirements as specified in the Transmission Licence Regulations, 2020.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to the just exceptions;

(b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(c) CTUIL is directed to file on an affidavit within two weeks the details of the Inter-Connecting Upstream and Downstream Transmission System in the format as below:

Sr.	Particulars	Details of the Transmission system	STU /ISTS	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/ Status
1.	Upstream Transmission system					
2.	Downstream Transmission system					

(d)The details of the connectivity/ GNA granted and/ or applications received at Bikaner-IV PS as per the following table with the relevant documents:

S. No.	Applicant name	Type of applicant (generator/ bulk consumer/ distribution licensee etc.)	Quantum of connectivity/ GNA granted/ applied for (in MW)	Start date of the connectivity / GNA	Con BGs furnished
1.					

3. The matters will be listed for hearing on **11.3.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)